

File No. 12(3)2016/Edible Oil/RCD/FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Enforcement Division)  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

Dated, the 29 November, 2016

**ORDER**

**Subject: Clarification on requirement of Board Resolution in obtaining Licenses under Food Safety and Standards Act, 2006 and Rules and Regulation made thereunder : reg**

Sir/Madam,

It has been brought to the notice of FSSAI that Central Licensing Authority and State Licensing Authority are asking copy of Board Resolution to include the name of Nominee. Licenses of FBO are being rejected for non submission Board Resolution citing therein that Form IX for nomination should be accompanied with copy of Board Resolution nominating the person responsible for complying with conditions of licenses.

2. It is stated that requirement of Nomination by the Company in Prescribed Proforma (i.e. Form IX) is mandated under Rule 2.5.1 & 2.5.2 of Food Safety and Standards Rule, 2011 wherein it prescribes that Company shall intimate the name of person responsible for complying with conditions of licenses (in Form IX) to Licensing Authority.

3. It is clarified that Board Resolution is not mandatory for nominating person incharge responsible for complying with conditions of licenses for the said purpose Form IX is to be required which must be signed by Director or Authorized signatory of the company. Therefore, all licensing authorities are advised not to insist for submission of copy of Board Resolution for nomination of person responsible for complying with conditions of licenses.

*Bimal*  
*29/11/16*  
(Bimal Kumar Dubey)  
Director(Regulatory Compliance)

To:

- (i) Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authorities.

Copy to:-

CITO : for uploading on FSSAI website.